

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/2516/2020

This the 24th day of **March**, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)



Harbhajan Singh s/o Hakumat Singh, r/o Jawahar Nagar, Srinagar.

.....Applicant

(Advocate:- Ms. Ishrat Younis for Mr. Bhat Fayaz Ahmad)

Versus

1. Union of India through Accountant General, Accountant General
Office, Srinagar.

...Contesting respondent.

2. Sheri Kashmir Institute of Medical Sciences Soura Srinagar
through its Director (ex.official Secretary to Government).

...Proforma respondent.

(By Advocate: Mr. Raghu Mehta, for respondent no.1).

ORDER [O R A L]

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

The present TA has been received by way of transfer from
Hon'ble High Court of J&K at Srinagar. It has been submitted by Mr.



Raghu Mehta, learned counsel for respondent no.1 that the applicant was an employee Sheri Kashmir Institute of Medical Sciences, Soura, Srinagar(Respondent no.2) and respondent no.1 has only fixed his pension after receiving the pension papers from the office of respondent no.2. He further states that since Sheri Kashmir Institute of Medical Sciences, Soura, Srinaagar, which has not been notified under Section 14 of the Administrative Tribunals Act, 1985, as such, this Tribunal has no jurisdiction to entertain the present matter.

2. Contention of learned counsel for respondent no.1 has force and has to be accepted. Sheri Kashmir Institute of Medical Sciences Soura, Srinagar, has not been brought within the jurisdiction of this Tribunal by notification to be issued by the Central Government under Section 14 (2) of the Administrative Tribunals Act, 1985 and the Tribunal cannot assume jurisdiction in respect of any service matter pertaining to the Institute, under the Act. We accordingly hold that this Tribunal is not vested with any jurisdiction to entertain any petition relating to any service dispute in the Central University, Jammu/Srinagar.

3. Therefore, since this Tribunal has no jurisdiction to deal with the present case, this case be sent back to Registrar (Judicial), High Court of Jammu & Kashmir at Srinagar to be placed before the Hon'ble Bench for further orders.

4. Both the parties are directed to appear before the Registrar (Judicial), High Court of Jammu & Kashmir at Srinagar 23.4.2021.



(ANAND MATHUR)
MEMBER (A)

kks

(RAKESH SAGAR JAIN)
MEMBER (J)